

IN THE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH

CSA NO. 740 OF 2017

Under Section 230-232 of the Companies Act, 2013

In the matter of Composite Scheme of Amalgamation and Arrangement between Palava Dwellers Private Limited having CIN U70100MH2005PTC154993 ('First Amalgamating Company') and Microtec Constructions Private Limited having CIN U45201MH2006PTC165646 ('Second Amalgamating Company') and Bellissimo Hi-Rise Builders Private Limited having CIN U45201MH2007PTC166673 ('Third Amalgamating Company') and Lodha Estate Private Limited having CIN U99999MH1994PTC076937 ('Fourth Amalgamating Company') and SamvaraBuildtech Private Limited having CIN U45400MH2007PTC169315 ('Fifth Amalgamating Company') (hereinafter collectively referred to as "Amalgamating Companies") and Lodha Developers Private Limited having U45200MH1995PTC093041 ('Amalgamated Company' / 'Transferor Company') and EISA Trading Private Limited having CIN U74999MH2017PTC292371 ('Transferee Company') and their respective shareholders and creditors ('Scheme').

SamvaraBuildtech Private Limited

....Applicant Company/ Fifth Amalgamating Company

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Order delivered on 2nd August, 2017

Coram:

SH. M. K. Shrawat, Hon'ble Member (J)

For the Petitioner(s): Mr. Rajesh Shah with Mr. Ahmed M Chunawala

i/b M/s. Rajesh Shah & Co., Advocate for the
Petitioner.

Per : SH. M. K. Shrawat, Hon'ble Member (J)

ORDER:

UPON the application of the Applicant Company above named by a Company Notice of Admission **AND UPON HEARING** Mr. Rajesh Shah instructed by Rajesh Shah & Co., Advocate for the Applicant Company, **AND UPON READING** the Application along with the Notice of Admission dated 27th day of June, 2017 of Mr. Jitendra Prasad, Authorised Signatory of the Applicant Company, in support of Notice of Admission along with Application and the Exhibits therein referred to, **IT IS ORDERED THAT:**

1. A meeting of the Equity Shareholders of the Applicant Company be convened and held at 10th Floor, Lodha Excelus, Apollo Mills Compound, N.M. Joshi Marg, Mahalaxmi, Mumbai 400011, on Monday, 11th September, 2017 at 12:00 p.m. in the Afternoon, for the purpose of considering and, if thought fit, approving, with or without modification(s), the proposed Composite Scheme of Amalgamation and Arrangement between Palava Dwellers Private Limited having CIN U70100MH2005PTC154993 ('First Amalgamating Company') and Microtec Constructions Private Limited having CIN U45201MH2006PTC165646 ('Second Amalgamating Company') and Bellissimo Hi-Rise Builders Private Limited having CIN U45201MH2007PTC166673 ('Third

Amalgamating Company”) and Lodha Estate Private Limited having CIN U99999MH1994PTC076937 (‘Fourth Amalgamating Company’) and Samvara Buildtech Private Limited having CIN U45400MH2007PTC169315 (‘Fifth Amalgamating Company’) (hereinafter collectively referred to as “Amalgamating Companies”) and Lodha Developers Private Limited having U45200MH1995PTC093041 (‘Amalgamated Company’ / ‘Transferor Company’) and EISA Trading Private Limited having CIN U74999MH2017PTC292371 (‘Transferee Company’) and their respective shareholders and creditors (**‘Scheme’**).

2. At least 30 clear days before the said meeting of the Equity Shareholders of the Applicant Company to be held as aforesaid, a notice convening the said Meeting at the place, day, date and time aforesaid, together with a copy of the Scheme, a copy of the Explanatory Statement required to be sent under Section 230 of the Companies Act, 2013 and the prescribed Form of Proxy, shall be sent by Registered Post or by Air Mail or by courier or by speed post or by hand delivery to each of the Equity Shareholders of the Applicant Company at their respective registered or last known addresses or by e-mail to the registered e-mail address of the Equity Shareholders as per the records of the Applicant Company.
3. At least 30 clear days before the Meeting of the Equity Shareholders of the Applicant Company to be held as aforesaid, a notice convening the said meeting, at the place, date and time aforesaid and stating that copies of the Scheme and the statement required to be furnished pursuant to Section 230 of the Companies Act, 2013 and that the form of Proxy can be obtained free of charge at the Registered Office of the Applicant Company and/or at its Corporate Office at 10th Floor, Lodha Excelus, Apollo Mills Compound, N.M. Joshi Marg, Mahalaxmi, Mumbai 400011 as aforesaid and shall also be published once each in ‘Free Press Journal’ in English and ‘Navshakti’ in Marathi.
4. The Applicant Company undertakes to:

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- i. issue Notice convening meeting of the equity shareholders as per Form No. CAA.2 (Rule 6) of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016
- ii. issue Statement containing all the particulars as per Section 230 of the Companies Act, 2013;
- iii. issue Form of Proxy as per Form No. MGT-11 (Rule 19) of the Companies (Management and Administration) Rules, 2014; and
- iv. advertise the Notice convening meeting as per Form No. CAA.2 (Rule 7) the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.


The undertaking is accepted.

5. Mr. Varun Shah, Authorized Representative of the Applicant Company, and failing him Mr. Abhijeet Shinde, Authorized Representative of the Applicant Company, and failing him Mr. Jitendra Prasad, Authorized Representative of the Applicant Company is appointed as the Chairperson for the meeting of Equity Shareholders. The Scrutinizer for the meeting shall be Mr. Sharatkumar Shetty, Practicing Company Secretary with a Remuneration of Rs. 3,000/-.
6. The Chairperson appointed for the aforesaid Meeting to issue the notices of the Meeting referred to above. The said Chairperson shall have all powers under the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 in relation to the conduct of the meeting(s), including for deciding procedural questions that may arise or at any adjournment thereof or any other matter including an amendment to the Scheme or resolution, if any, proposed at the meeting by any person(s).
7. The quorum for the aforesaid meeting of the Equity Shareholders shall be as prescribed under Section 103 of the Companies Act, 2013. mly

8. The voting by proxy or authorised representative in case of body corporate be permitted, provided that a proxy in the prescribed form/ authorisation duly signed by the person entitled to attend and vote at the meeting, is filed with the Applicant Company at its Registered Office and/or at its Corporate Office at '10th Floor, Lodha Excelus, Apollo Mills Compound, N.M. Joshi Marg, Mahalaxmi, Mumbai 400 011', not later than, 48 hours before the aforesaid meeting as required under Rule 6 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
9. The value and number of the shares of each member shall be in accordance with the books/ register of the Applicant Company or depository records and where the entries in the books / register / depository records are disputed, the Chairperson of the Meeting shall determine the value for the purpose of the aforesaid meeting and his decision in that behalf would be final.
10. The Chairperson to file an affidavit not less than seven days before the date fixed for the holding of the meeting and do report this Tribunal that the direction regarding the issue of notices and advertisement have been duly complied with as per Rule 12 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
11. The Chairperson to report to this Tribunal, the result of the aforesaid meeting within thirty working days of the conclusion of the meeting, and the said report shall be verified by his Affidavit as per Rule 14 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
12. That Counsel for the Applicant submits that since the scheme is an arrangement between the Applicant Company and their respective shareholders only a meeting of the Equity Shareholders is proposed to be held in accordance with the provisions of Section 230 (1) (b) of the Companies Act, 2013. This bench hereby directs the Applicant Company to issue notice to its Secured creditors as required under section 230 (3) of the Companies Act, 2013 with a

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direction that they may submit their representations, if any, to the Tribunal and copy of such representations shall simultaneously be served upon the Applicant Company.

13. That Counsel for the Applicant submits that since the scheme is an arrangement between the Applicant Company and their respective shareholders only a meeting of the Equity Shareholders is proposed to be held in accordance with the provisions of Section 230 (1) (b) of the Companies Act, 2013. This bench hereby directs the Applicant Company to issue notice to its Unsecured creditors as required under section 230 (3) of the Companies Act, 2013 with a direction that they may submit their representations, if any, to the Tribunal and copy of such representations shall simultaneously be served upon the Applicant Company
14. The Applicant to serve the notice upon the Regional Director, Western Region, Ministry of Corporate Affairs, Mumbai Maharashtra, pursuant to Section 230(5) of the Companies Act, 2013 as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016. If no response is received by the Tribunal from Regional Director within 30 days of the date of receipt of the notice it will be presumed that Regional Director and/ or Central Government has no objection to the proposed Scheme as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
15. The Applicant to serve the notice upon the concerned Registrar of Companies, pursuant to Section 230(5) of the Companies Act, 2013 as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016. If no response is received by the Tribunal from the Registrar of Companies within 30 days of the date of receipt of the notice it will be presumed that Registrar of Companies has no objection to the proposed Scheme as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016. 

16. The Applicant to serve the notice upon the Official Liquidator, High Court, Bombay pursuant to Section 230(5) of the Companies Act, 2013 as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016. The Tribunal is appointing Chartered Accountant, M/s Sandeep Rathi & Associates, with a Remuneration of Rs. 40,000/- to assist the Official Liquidator to scrutinize books of accounts of the Applicant Company. If no response is received by the concerned Tribunal from Official Liquidator within 30 days it may be presumed that Official Liquidator, High Court, Bombay has no objection to the proposed Scheme as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
17. The Applicant to serve the notice on the Deputy Commissioner of Income Tax, Central Circle 7(3), Aaykar Bhavan, Mumbai, within whose jurisdiction the Applicant Company's assessment are made, pursuant to Section 230(5) of the Companies Act, 2013 as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016. If no response is received by the Tribunal from the Income Tax Authority within 30 days of the date of receipt of the notice it will be presumed that Income Tax Authority has no objection to the proposed Scheme as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
18. The Applicant to file an affidavit of service of the directions given by the Tribunal not less than seven days before the date fixed for the holding of the meetings and do report to this Tribunal that the direction regarding the issue of notices have been duly complied with.

Date. 02.02.17.

Sd/-

M. K. Shrawat, Member (J)